## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

## IA NO. 322 OF 2018 IN DFR NO. 278 OF 2018

Dated: 10<sup>th</sup> April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Chemplast Sanmar Limited ... Appellant(s)

۷s.

Tamil Nadu Generation and Distribution Corporation Ltd.

& Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri

Ms.Neha Garg

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1

## **ORDER**

## IA NO. 322 OF 2018

(Application for condonation of delay in filing the appeal)

The learned counsel, Ms. Neha Garg, appearing for the appellant submitted that she is filing affidavit of service during course of the day in Registry.

Submissions made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel for the Appellant is permitted to file affidavit of service during the course of the day, as requested.

The learned counsel, Mr.S.Vallinayagam, accepts notice on behalf of Respondent No.1. The learned counsel appearing for the Appellant is directed to serve appeal paper-book immediately to the learned counsel appearing for the respondents.

List the matter on <u>16.04.2018</u>, as requested by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

ss/kt